

functioning of this Authority, the Govt. have among others, decided to abolish the post of Vice Chairman and downgrade the post of member (Finance).

Development of Tasar Silk

4268. SHRI K. PRADHANI:
SHRI K.P. SINGH DEO:
SHRI SUBASH CHANDRA
NAYAK:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have made any specific scheme/comprehensive plan for the development of sericulture, mulberry and upliftment of tasar silk worm in the tribal sub-plan areas in the country particularly in Orissa and Madhya Pradesh;

(b) if so, the details thereof;

(c) the fund provided during each of the last three years, till-date, State-wise; and

(d) the details of achievements made so far, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (d). The Central Silk Board (CSB) has not made any special sericulture scheme or comprehensive plan for tribal sub-plan areas in the country. Sericulture is a State subject and schemes meant for SC/ST are primarily formulated and implemented by the concerned State Sericulture Departments directly under various centrally assisted programmes like ITDP, IRDP etc.. However, the schemes/programmes being implemented by CSB largely benefit the SC/ST population as sericulture is being practised by a large number of SCs/STs. The National Sericulture Project (NSP) being implemented by CSB for development of

mulberry in 17 States also covers some tribal areas particularly in Orissa and Madhya Pradesh. Besides, an Inter State Tasar Project (ISTP) primarily benefitting the tribals, had been implemented earlier in 8 States, including Orissa and Madhya Pradesh. The second follow-up phase of this project is under implementation in Orissa and Maharashtra currently.

ESI Hospitals

4269. SHRI G. DEVARAYA NAIK:
SHRI KODAKANI GOWDANA
SHIVAPPA:

Will the Minister of LABOUR be pleased to state:

(a) the number of ESI Hospitals set up during the 7th Plan period, State-wise; and

(b) the contribution from the Union Government/Employees State Insurance Corporation for setting up those hospitals and also the contribution made by State Governments, State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b). The ESI Corporation does not prepare any five-year plan for construction of ESI Hospitals. The ESI Hospitals are constructed on "need basis" in accordance with the norms prescribed by the ESI Corporation. The entire cost of construction is met exclusively by the ESI Corporation. Neither the Central Government nor the State Governments make any contribution towards setting up of ESI Hospitals. During 1985-90, the Corporation earmarked Rs. 8102.34 lakh for construction of ESI Hospitals, Dispensaries. A statement showing the number of ESI Hospitals, State-wise, commissioned during this period is annexed.

STATEMENT*ESI Hospitals Commissioned During 1985-1990*

<i>Sl.No.</i>	<i>Name of the State Union Territories</i>	<i>Number of Hospitals, Commissioned</i>
1.	Andhra Pradesh	2
2.	Assam	1
3.	Bihar	1
4.	Gujarat	2
5.	Karnataka	3
6.	Kerala	3
7.	Madhya Pradesh	1
8.	Maharashtra	1
9.	Punjab	1
10.	Tamil Nadu	2
11.	Uttar Pradesh	6
12.	Delhi	1
Total		24

Rules Framed by SEBI for Share Brokers

4270. SHRI RAM NAIK: Will the Minister of FINANCE be pleased to state:

(a) whether the Security and Exchange Board of India (SEBI) has decided to implement new rules for the brokers to conduct their business in the stock market of the country;

(b) whether SEBI has also sent a draft of model/standard rules on minimum capital

requirements of share brokers to different Stock Exchange authorities;

(c) If so, the details thereof; and

(d) the time by which these rules are likely to come into force?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes Sir, Securities and Exchange Board of India (Stock Brokers and sub-brokers) Rules 1992 were notified on 20th August, 1992. Subsequently, Securities